

report to the Hon. Speaker. He will get the records and if Business Advisory Committee finds time and can allocate these subjects in the next week's business, we will be able to accommodate. At the moment, I am sorry, I am not in a position to accommodate them.

श्री दिगम्बर सिंह : उपाध्यक्ष महोदय, मेरा प्वाइंट आफ ऑर्डर है। मंत्री महोदय कह रहे हैं कि बिजनेस एडवाइजरी कमेटी में तय हो जाएगा। बिजनेस एडवाइजरी कमेटी में सर्वसम्मति से लैण्ड एक्वीजिशन अमेंडमेंट एक्ट लाने के लिए सहमति हो गई है।

MR. DEPUTY SPEAKER : He cannot take his own decision. He has to consult the Business Advisory Committee. So, there is no point of order.

12.44 hrs.

#### ARREST OF MEMBER

MR. DEPUTY SPEAKER : I have to inform the House that the following wireless message dated 18th August, 1983 from Deputy Commissioner, S.B., Calcutta, addressed to the Speaker has been received to-day :-

"Shri George Fernandes, Member, Lok Sabha alongwith others arrested on 18.8.1983 afternoon in Calcutta for violating prohibitory orders under section 144 Cr. P.C."

12.45 hrs.

#### MARRIAGE LAW (AMENDMENT) BILL

##### Extension of Time for Presentation of Report of Joint Committee

SHRI K. MALLANA (Chitradurga) : I beg to move :

"That this House do further extend upto the last day of the first week of the Winter Session, 1983, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954."

MR. DEPUTY SPEAKER : The question is :

"That this House do further extend upto the last day of the first week of the Winter Session, 1983, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act."

*The Motion was adopted*

12.46 hrs.

#### CONSTITUTION (FORTY-EIGHT AMENDMENT) BILL\*

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :-

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI HARINATHA MISRA : I introduce the Bill.

12.47 hrs.

**Discussion or Non-implementation of the Recommendations of the Mandal Commission (Backward Classes Commission)**

MR. DEPUTY SPEAKER : We will now take up discussion under Rule 193 on the non-implementation of the recommendations of the Mandal Commission (Backward Classes Commission) by Government.

I would like to remind the Members that the Hon. Speaker had announced in the House yesterday that this discussion would continue upto 3.30 p.m. today. This would give 2.40 hrs. time to the Members to participate in the discussion. The participating members should see that they stick to the allotted time so that discussion is completed by 3.30 p.m. today.

The available time has been distributed among the various party groups as usual and the time given to the share or each party or group is as follows.

CPI (M) — 12 minutes, Lok Dal — 8 minutes, Janata — 7 minutes, BJP — 6 minutes, Congress (I) — 1.40, DMK — 5 minutes, CPI — 4 minutes, DSP — 3 minutes, Congress (S) — 2 minutes; Un-attached — 6 minutes and the total time for other small parties — 8 minutes

The Hon. Members may kindly ensure that they complete their remarks within the allotted time. Not even a second can be wasted now.

*(Interruptions)*

SHRI RAMAVTAR SHASTRI (Patna) : At least 10 minutes should be given to each member.

MR. DEPUTY SPEAKER : The mover will get 15 minutes. It is not a question of members speaking alone. But it is a question of the reply of the Government also.

I may inform the Hon. Members that there is no Lunch Hour today. But you can have your lunch.

Shri Ram Vilas Paswan

श्री राम विलास पासवान (हाजीपुर) : इस सदन में मंडल कमीशन की रिपोर्ट पर हम दुबारा बहस कर रहे हैं। इस बार हम लोगों के बीच में गृह मंत्री के रूप में सेठी साहब हैं। मुझे उम्मीद है कि जब वे जवाब देंगे तो हिन्दुस्तान की बहुसंख्यक जनता जो बहुत ही जोर से इस डिबेट का उत्तर जानने के लिए उत्सुक है, निश्चित रूप से निराश नहीं करेंगे। पिछली बार इस रिपोर्ट पर काफी चर्चा हुई थी उस तरफ मैं जाना नहीं चाहता हूँ। पिछली चर्चा में जो बात नहीं आई उसकी तरफ मैं आपका ध्यान दिलाना चाहता हूँ।

आयोग दो तरह के होते हैं, प्रशासनिक और कांस्टीट्यूशनल। जहाँ तक मंडल कमीशन का सम्बन्ध है, वह कांस्टीट्यूशनल था तथा संविधान के अनुच्छेद के अंतर्गत उसका निर्माण किया गया था। संविधान की धारा 340 में लिखा हुआ है।

"340 (1) The President may by order appoint a Commission consisting of such persons as he thinks fit to investigate the conditions of socially and educationally backward classes within the territory of India and the difficulties under which they labour and to make recommendations as to the steps that should be taken by the Union or any State to remove such difficulties and